

From,

Riya Goyal,

Trainee DJS Officer

Batch of 2022 (joined the Service on 20.03.2023)

Employee Code -

To,

Hon'ble Registrar General,

Hon'bl High Court of Delhi at

New Delhi

Through: The Hon'ble Lt. Principal District & Sessions Judge (Hqs), Tis Hazari Courts

The Director (Academics)/ Chairperson (Officiating)

Delhi Judicial Academy

Dwarka, New Delhi

Subject: Application regarding relieving from Delhi Judicial Services and joining in Punjab Judicial Services.

Respected Sir,

With utmost courtesy, I humbly state that the undersigned has been selected in Punjab Judicial Service Civil Judge (Junior Division) Exam 2022 of which the preliminary examination (22.01.2023), Main Examination (02.06.2023 to 04.06.2023) (copy enclosed) and Interview (02.10.2023) (copy enclosed) was concluded before my joining in Delhi Judicial Services.

Vide Enst No. HOME-JD-10ESBM(JDOF)/3/2023-3JUD1-Part(1)/1/782030/2024 Dated 14.02.2024 of the Punjab government, the Hon'ble Governor of Punjab granted his assent to the appointment of undersigned in Punjab Judicial Services (Serial 36) (copy enclosed) and Vide Endst. No. 195 Gaz.I/VLM.46: issued by High Court of Judicature At Chandigarh dated 22.03.2024, the undersigned has been directed to take over charge the district assigned (Jalandhar) immediately in compliance of Hon'ble High Court's directions (copy of the office notification issued by the Hon'ble Punjab & Haryana High Court enclosed).

I hereby wish to bring to the kind notice of the Hon'ble Court that in pursuance of the appointment process in Punjab Judicial Services I hereby tender my technical resignation and request to relieve from Delhi Judicial Services. It is therefore prayed before the Hon'ble High Court, Delhi:

i) To accept my technical resignation and request to relieve from my duties at the earliest from Delhi Judicial Services (on any day not preceding a holiday so as to enable me to join as a member of Punjab Judicial Services on the next day without any break in service). kindly relieve me from Delhi Judicial Services and permit me to join in Punjab Judicial Services

(ii) I wish to retain lien for 2 years which may kindly be permitted (if permissible to me) as per the rule IOMs/Office orders etc of the competent authority.

(iii) I may also be issued certificate of training and also a certificate of employment stating the date of appointment to relieving from the said post.

(iv) Further in this application regarding relieving from Delhi Judicial Services and joining in Punjab Judicial Service, it is also prayed that all benefits flowing from the acceptance of the technical resignation like benefit of counting past service etc may be given to me as per OMs/ Notification/office orders of the competent authority on this subject.

(v) All relevant service- related documents of the undersigned may kindly be forwarded to the Hon'ble High Court of Judicature at Chandigarh at the time of relieving.

I shall be highly obliged for this kind act of yours.

Dated: 25/3/24

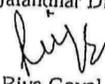
Enclosures: As above

Forwarded to  
Hon'ble District & Session Judge (JAL), Jalandhar  
A 22/3/24  
Director (Academics)  
Delhi Judicial Academy  
Sector - 18, Con. 1/10, Near - Delhi - 110074

Yours faithfully,   
Riya Goyal Trainee DJS Officer  
Batch 2022

1. Copy forwarded to Hon'ble Registrar General Hon'ble High Court of Judicature at Chandigarh, with reference to Office Notification No. Endst. No. 195 Gaz./VI.M.46 Chandigarh dated 22.03.2024. In this regard, it is also submitted that as and when I relieve from Delhi Judicial Services, I will immediately take over the charge at Jalandhar District.

2. Copy forwarded to Hon'ble District & Session Judge, Jalandhar, with reference to Office Notification No. Endst. No. 195 Gaz./VI.M.46 Chandigarh dated 22.03.2024. In this regard, it is also submitted that as and when I relieve from Delhi Judicial Services, I will immediately take over the charge at Jalandhar District.

  
Riya Goyal

Serial No.41 of Notification No. Endst. No. 195 Gaz./VI.M.46 Chandigarh dated 22.03.2024.

**TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS  
8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002**

F.No. 6/6/2022-Judl./P.F 1/Suptlaw/1015-1021

Dated: 10.05.2024

**NOTIFICATION**

F.No. 6/6/2022-Judl./P.F 1/Suptlaw/1015-1021 :- In pursuance of the provisions of Delhi Judicial Service Rules, 1970 as amended up to date, the Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi, is pleased to accept the resignation of Ms. Riya Goyal from the Delhi Judicial Service with immediate effect.

By order and in the Name of the  
Lt. Governor of National  
Capital Territory of Delhi

  
10/05/2024

(Bharat Parashar)

Principal Secretary (Law, Justice & L.A.)

F.No. 6/6/2022-Judl./P.F 1/Suptlaw/1015-1021

Dated: 10.05.2024

Copy forwarded for information and necessary action to:

1. The Secretary to the Govt. of India, Ministry of Law & Justice (Department of Justice), Jaisalmer House, New Delhi.
2. The Registrar General, High Court of Delhi, New Delhi.
3. The Pr. District & Sessions Judge (HQ), Tis Hazari Courts Complex, delhi
4. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV). It is requested that five copies of the Gazette may kindly be sent to this department for official record.
5. The Controller of Accounts, Govt. of NCT of Delhi, Vikas Bhawan, New Delhi.
6. Officers concerned through the Registrar General, High Court of Delhi, New Delhi.
7. Guard file.

  
10/05/2024

(Bharat Parashar)

Principal Secretary (Law, Justice & L.A.)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

No. F.5 (2)/2024/ 34307-34342 Dated, Delhi the

21 MAY 2024

Sub : Resignation of Ms. Riya Goyal from Delhi Judicial Service.

Copy forwarded alongwith its enclosures for information and necessary action to :-

1. The Officer In-Charge, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Room, Copying Agency, Website Committee (Hindi / English) and Computer Branch, Tis Hazari Courts, Delhi.
2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
3. The Chief Metropolitan Magistrate (Central), Tis Hazari Courts, Delhi.
4. The Sr. AO(J) / AO(J)/Branch Incharge, Administration I, II & III, Vigilance, Recruitment Cell, Filing Section/ Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch, Protocol Branch, LAC Branch, R& I Branch "LAYERS", ACR Cell, I.T.Cell, VWDC, Central District, Tis Hazari Court, Delhi.
5. The Accounts Officer, Accounts Branch (Central), THC, Delhi.
6. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.

(Mukesh Kumar Gupta)  
District Judge ( Commercial Court)-07  
Officer In-charge Judicial Branch ( Central )  
For Principal District & Sessions Judge(HQs),  
Delhi

Judl. Br.

**HIGH COURT OF DELHI**  
Sher Shah Road, New Delhi

No. 3332 /DHC/Gaz.IIB/G-7/2024

From:

The Registrar General,  
Delhi High Court,  
New Delhi.

To

✓ The Principal District & Sessions Judge (HQs)  
Tis Hazari Courts,  
Delhi.

Dated:- 17/5/2024



**Sub : Resignation of Ms.Riya Goyal from Delhi Judicial Service.**

Sir,

I am directed to refer to letter dated 26.03.2024 (copy enclosed) of Ms.Riya Goyal, a Trainee Officer of Delhi Judicial Service, received vide your office letter No.F.5(3)/Corr./2024/560 dated 28.03.2024, on the above subject and to forward herewith a copy of notification No. 6/6/2022-Judl./P.F. 1/Suptlaw/1015-1021 dated 10.05.2024 of the Govt. of NCT of Delhi with the request to relieve Ms.Riya Goyal from her present assignment with immediate effect.

Yours sincerely,

  
(Amit Narayan Bharthuar)  
Assistant Registrar (Gazette-IIB)  
for Registrar General

Encl.:- As above

Endst. No. 3333-34 /DHC/Gaz.IIB/G-7/2024

Dated:- 17/5/2024

Copy forwarded for information to:-

1. The Principal Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
2. The Director (Academics)/Chairperson (Officiating), Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, New Delhi.

(Sandeep Kumar)  
Admn. Officer (Judl.)  
Gazette-IIB Branch  
for Registrar General